

(2017) 12 DEL CK 0164

In the Delhi High Court

Case No : MAC. Appeal No. 1168 Of 2012, 346 Of 2014, Civil Miscellaneous No. 18881 Of 2012

New India Assurance Company Ltd.

APPELLANT

Vs

Vikas Kumar & Ors

RESPONDENT

Date of Decision : 06-12-2017

Acts Referred:

Citation : (2017) 12 DEL CK 0164

Hon'ble Judges : R.K.Gauba, J

Bench : Single Bench

Advocate : Praveen Sehrawat, Abhishek Kumar, O.P. Mannie

Final Decision : Disposed Of

Judgement

A. PECUNIARY DAMAGES (SPECIAL DAMAGES),

Medical Bills & Expenses,"Rs.2,23,995/-

Future medical expenses,"Rs.25,000/-

Special diet,"Rs.30,000/-

Conveyance charges,"Rs.30,000/-

Loss of income,"Rs.22,314/-

Future loss of income,"Rs.5,42,230/-

B. NON PECUNIARY DAMAGES (GENERAL DAMAGES,

Loss of amenities and enjoyment of life,"Rs.70,000/-

Loss of marriage prospects and shortening of life,"Rs.1,00,000/-

Pain and suffering, inconvenience, frustration, hardship and trauma","Rs.70,000/-

TOTAL,"Rs.11,13,539/-

obliged to satisfy the enhanced award by requisite deposit with the tribunal within 30 days making it available to be released to the claimant.,

12. The statutory amount paid by the insurer shall be refunded after proof is shown of the award having been satisfied.,

13. Both appeals and the pending application stand disposed of in above terms.,